

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 204

New IA/1858/ND/2024 in IB/901/ND/2020

IN THE MATTER OF:

Suraj Kumar Kaushal & Others	...	Applicant
Versus		
Sarvottam Realcon Pvt. Ltd.	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Yashika Sharma, Mr. Ankur Mittal, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing. Ms. Yashika Sharma, Learned Counsel for the Resolution Professional is present physically and has requested to serve a copy of the application. Learned Counsel for the applicant is directed to serve a copy of the application to the Learned Counsel for the Resolution Professional. Let a short reply on maintainability on behalf of the Resolution Professional be filed within a week. Let this matter be posted to 01.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)